

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH**

ORIGINAL APPLICATION NO.170/01119/2019

DATED THIS THE 21ST DAY OF DECEMBER, 2020

CORAM:

**HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)
(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore.)**

**HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)
(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore.)**

J Muni Reddy,
Aged about 55 years
S/o J. Kond Reddy,
Working as P.A.,
Science Institute PO,
Bangalore-560 012.
Residing at No. B-IV/4
P & T Quarters,
K.B. Sandra,
R.T. Nagar PO,
Bangalore-560 032.Applicant

(By Advocate Shri P. Kamalesan- through Video conference)

Vs.

1. Union of India,
Represented by its Secretary,
Department of Post, (Postal & Accounts Wing)
Dak Bhavan,
New Delhi-110 001.

2. Chief Post Master General,
Karnataka Circle,
Bangalore-560 001.

3. Post Master General,
Bangalore HQ Region,
Bangalore-560 001.

4. Senior Superintendent of Post Offices,
Bangalore West Division,
Bangalore-560 086. ...Respondents

(By Shri S. Sugumaran for Respondents – through video conference)

O R D E R (ORAL)

PER: SURESH KUMAR MONGA, MEMBER (J)

Shri S. Sugumaran, learned counsel representing the respondents, at the very outset submitted that, the relief claimed herein has already been granted to the applicant and, therefore, nothing survives in the present Original Application.

2. The fact as stated by Shri Sugumaran, has not been disputed by Shri P. Kamalesan, learned counsel representing the applicant.

3. Accordingly, the Original Application is disposed of having been rendered infructuous.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

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